

Form IPI

(See Regulation 4)

**Declaration of immovable property acquired in India by a person
resident outside**

**India who has established in India a branch, office or other place of business,
excluding a liaison office**

Instructions:

1. The declaration should be completed in duplicate and submitted directly to the Chief General Manager, Foreign Exchange Department, (Foreign Investment Division), Reserve Bank of India , Central Office , Mumbai – 400001 within 90 days from the date of acquisition of the immovable property.
2. This form is not to be submitted by a person resident outside India who is a citizen of India or a Person of Indian Origin (PIO) acquiring immovable property in India under General Permission in accordance with Regulations 3 and 4 of Notification No. FEMA 21/2000-RB dated May 3, 2000.

Documentation:

Certified copies of letter of approval from Reserve Bank obtained under section 6(6) of FEMA, 1999 (42 of 1999).

1. Full name and address of the acquirer who has acquired the immovable property
2. (a) Description of immovable property (a)
(b) Details of its exact location stating (b) the name of the state , town and municipal/survey number, etc
3. (a) Purpose for which the immovable (a) property has been acquired
(b) Number and date of Reserve (b) Bank's permission, if any
4. Date of acquisition of the immovable property
5. (a) How the immovable property was (a)

acquired i.e. whether by way
of purchase or lease

(b) Name, citizenship and address of (b)
the seller/lessor

(c) Amount of purchase price and (c)
sources of funds

I/ We hereby declare that-

(a) the particulars given above are true and correct to the best of my/our knowledge
and belief;

(b) no portion of the said property has been leased /rented to, or is otherwise
being allowed to be used by, any other party

Encls:

(Signature of Authorised official)

Stamp

Place: -----

Name:-----

Date:-----

Designation:-----